

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On 21/02/06

Copies of order
prepared for counsels
by both sides.

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ORDER DATED: 15.02.2006

Heard Mr. B.N.Mohanty, Ld. Counsel appearing for the Applicant and Mr. Ashok Mohanty, Ld. Sr. Counsel appearing for the Kendriya Vidyalaya Sangathan.

2. During pendency of a disciplinary proceeding, some basic materials were called for by the Applicant and, non-supply of the same, gave cause to the Applicant to approach this Tribunal under Section 19 of the Administrative Tribunals Act, 1985. The Applicant also prayed for change of the Authority against whom bias was alleged.

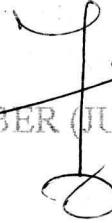
3. During pendency of this case, it has been reported by the Ld. Counsel for both the parties that the basic documents, sought for by the Applicant, have already been supplied to him by Disciplinary Authority and, that the Authority against whom allegation of malafides were raised, has already gone on transfer from Bhubaneswar Region.

4. In the above circumstances, the Advocate for the Applicant concedes that the case has become infructuous.

5. In the aforesaid premises, this Original Application stands disposed-of, having become infructuous.

6. Send copies of this order to the Respondents and free copies of this order be handed-over to the Ld. Counsel appearing for both the parties.

 MEMBER (ADMN.)

 MEMBER (JUDICIAL)

15/02/06